

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3009  
ANSWERED ON:16.03.2010  
TRADE IN SPURIOUS DRUGS  
Anuragi Shri Ghansyam

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the trade in spurious drugs are on the rise in the country in connivance with the police personnel of various State Governments;
- (b) if so, the details thereof;
- (c) the total number of cases reported during each of the last three years and the current year;
- (d) the stringent steps taken by the Government against the accused police officials and spurious drug manufacturers and traders; and
- (e) the details of the measures taken including penal action taken by the Government to control such illegal trade in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a): No, Madam.

(b) & (c): Do not arise.

(d) The measures taken by the Government to control the menace of spurious drugs are as under:-

1. The Drugs and Cosmetics Act, 1940 has been amended under Drugs & Cosmetics (Amendment) Act 2008 and it has come in to force since 10th Aug, 2008. Under this Act stringent penalties for manufacture of spurious and adulterated drugs have been provided. Certain offences have been made cognizable and non-bailable.

2. A Whistle Blower Policy has been announced by Government of India in the Ministry of Health and Family Welfare to encourage vigilant public participation in the detection of movement of spurious drugs in the Country. Under this Policy, the informers would be suitably rewarded for providing concrete information in respect of movement of spurious drugs to the Regulatory Authorities.

(e): The Drugs & Cosmetics (Amendment) Act 2008 was forwarded to the State Drugs Controllers for implementation. The guidelines are available on the website of CDSCO ([www.CDSCO.nic.in](http://www.CDSCO.nic.in)).